

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 782
TO BE ANSWERED ON 23.07.2021

PRADHAN MANTRI MATRU VANDANA YOJANA

782. SHRI KRIPANATH MALLAH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the Pradhan Mantri Matru Vandana Yojana;
- (b) the details of the funds sanctioned, allocated and utilized under this scheme within Assam so far;
- (c) the details of targets set and achievements made so far under this scheme; and
- (d) the steps being taken by the Government to cover the beneficiaries of far flung areas of Assam under this scheme?

ANSWER

MINISTER FOR WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) The salient features of the PMMVY is at **Annexure-I**.
- (b) The funds are released to the States/UTs on the basis of indicative targets and utilisation of released funds. Hence, there is no specific State/UT-wise allocation made under PMMVY. The year-wise details of funds sanctioned under PMMVY and utilisation reported by the State Government of Assam, as on 16.07.2021, is at **Annexure-II**.
- (c) As on 16.07.2021, in the State of Assam, 7,15,559 beneficiaries were enrolled and maternity benefits amounting to ₹303.88 Crores (including Central and State share) have been disbursed to eligible beneficiaries under PMMVY.
- (d) The PMMVY is implemented through the Social Welfare Department of the State. The beneficiaries are being enrolled through Anganwadi Centres which are present in far flung areas also.

Annexure-I

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 782 for answer on 23.07.2021 raised by Shri Kripanath Mallah regarding Pradhan Mantri Matru Vandana Yojana

Salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY)

(i) The maternity benefit, is available to a woman for the first living child of family subject to fulfillment of conditionalities. All the pregnant women and lactating mothers in regular employment with Central Government or State Governments or Public Sector Undertakings or those who are in receipt of similar benefits under any law for the time being in force, are excluded.

(ii) The conditionalities and number of instalments under PMMVY are as under:

Cash Transfer	Conditions	Amount in ₹
First Installment	<ul style="list-style-type: none">• Early Registration of Pregnancy	1,000/-
Second Installment	<ul style="list-style-type: none">• Received at least one antenatal Check-up (Payment after 6 months of pregnancy)	2,000/-
Third Installment	<ul style="list-style-type: none">• Child birth is registered• Child has received first cycle of BCG, OPV, DPT and Hepatitis-B or its equivalent/substitute	2,000/-

(iii) Mother and Child Protection (MCP) Card is the verification tool for verification of fulfillment of conditionalities.

(iv) Early registration of pregnancy has been considered as registration of pregnancy within 150 days from the date of her Last Menstrual Period (LMP) and duly recorded on MCP Card.

(v) All Pregnant Women who have registered their pregnancy for the first child in family on or after 01.01.2017 are eligible for getting benefit under the programme.

(vi) The funds to the beneficiaries under PMMVY will be transferred directly to their Bank/Post Office account in Direct Benefit Transfer Mode.

(vii) If a beneficiary delivers twins/triplet/quadruplet, it will be counted as first living child in the family.

(viii) An eligible beneficiary can apply, at any point of time but not later than 730 days of pregnancy.

(ix) The grants-in-aid are transferred in ESCROW Bank Account as well as State/UT treasury for different components of the scheme. For the maternity benefit component (Conditional Cash Transfer of ₹ 5,000/-) is transferred to the Escrow Bank Account of the States/UTs and remaining components is through State/UT's Treasury Account.

(x) At the Centre, the scheme is being implemented by Ministry of Women and Child Development. The States/UTs have option to implement the scheme either through Women & Child Development Department/Social Welfare Department or through Health & Family Welfare Department.

Annexure-II

Statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 782 for answer on 23.07.2021 raised by Shri Kripanath Mallah regarding Pradhan Mantri Matru Vandana Yojana

Year-wise details of funds released and utilisation reported by the State Government of Assam under the Pradhan Mantri Matru Vandana Yojana (PMMVY)

2017-18 (₹ in Lakh)		2018-19 (₹ in Lakh)		2019-20 (₹ in Lakh)		2020-21 (₹ in Lakh)		2021-22# (As on 16.07.2021) (₹ in Lakh)	
Released	Utilised*	Released	Utilised*	Released	Utilised*	Released	Utilised*	Released	Utilised*
10448.26	418.96	817.00	3750.34	12594.97	16,934.66	9469.37	6441.62	1773.68	3225.69

* This includes both Centre and State share.

For funds utilized during 2021-22, funds disbursed for payment of maternity benefits as per report generated through Pradhan Mantri Matru Vandana Yojana-Common Application Software (PMMVY-CAS) has been considered.
